

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1132 of 2004.

Allahabad this the 12th day of January 2005.

Hon'ble Mr.D.R. Tiwari, Member-A.

Tilakdhari Yadav
R/o Village- Dharnipur Bisaya,
Post Gambhirpur, District Azamgarh.

.....Applicant.

(By Advocate : Sri R.K. Shukla)

Versus.

1. Union of India
through its Secretary
Ministry of Defence,
Ordnance Department, New Delhi.
2. Commandant,
Ordnance Depot, Fort, Allahabad.
3. Chief Controller of Defence Account (Pension)
Dropadi Ghat, Allahabad.

.....Respondents.

(By Advocate : Sri Saumitra Singh)

O_R_D_E_R

By this O.A., filed under section 19 of
Administrative Tribunals Act 1985, the applicant has
prayed for issuance of direction to the respondents
to decide the representation dated 13.10.2003 within
stipulated time and also to pay the applicant the
Gratuity, G.P.F and revised pension expeditiously.

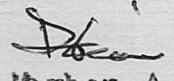
2. Learned counsel for the applicant submitted that
the applicant retired from service on 31.05.2003. When
he retired, a criminal case was pending against him
and he submits that he has been acquitted from that
criminal case. He also submitted that there is no
disciplinary case pending against the applicant.
Learned counsel for the applicant submits that he has
been paid only provisional pension hence there is no

D.S.

disciplinary case. Respondents may be directed to pay the other retiral benefits and revised pay. I feel the interest of justice would be better served if the respondents are directed to consider and decide the representation of the applicant within a stipulated time framed with a reasoned and speaking order.

3. In view of this, the O.A is finally disposed of at admission stage itself with a direction to respondent No.2 to consider and decide the representation of the applicant dated 13.10.03 within a period of 3 months/ with a reasoned and speaking order to be passed and communicated to the applicant.

4. There will be no order as to costs.


Member-A.

Manish/-